

ITEM NO.59

COURT NO.11

SECTION III-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 825/2023 in C.A. No. 9322/2022

(Arising out of impugned final judgment and order dated 15-12-2022 in C.A. No. No. 9322/2022 passed by the Supreme Court of India)

GOHAR MOHAMMAD

Petitioner(s)

VERSUS

UTTAR PRADESH STATE ROAD TRANSPORT CORPORATION & ORS. Respondent(s)

(FOR ADMISSION and IA No.61453/2023-EXTENSION OF TIME and IA No.96558/2023-EXEMPTION FROM FILING PAPER BOOKS)

WITH

MA 1943/2023 in C.A. No. 9322/2022 (III-A)

(FOR ADMISSION and IA No.162176/2023-EXTENSION OF TIME and IA No.163310/2023-EXTENSION OF TIME)

Date : 04-12-2023 These matters were called on for hearing today.

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HON'BLE MR. JUSTICE K.V. VISWANATHAN

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**UPON hearing the counsel the Court made the following  
O R D E R**

We find that the Motor Vehicles Act has been amended by the Central legislation and Rules have also been framed. Thereafter, due to non-implementation of the amended provisions, directions have been issued *vide* order dated 15<sup>th</sup> December, 2022, in the case of *Gohar Mohammed v. Uttar Pradesh State Road Transport Corporation & Others* (Civil Appeal No. 9322 of 2022).

Now, the non-implementation of the provisions of the Act, Rules and the directions is under consideration in the present applications.

After taking suggestions, during hearing, from Mr. J. R. Midha, learned *Amicus Curiae*, Ms. Archana Pathak Dave, learned counsel appearing for Union of India and General Insurance Council(GIC), Mr. Abhishek Nanda, learned counsel



appearing for Insurance Regulatory and Development Authority (IRDA) and Mr. Gaurav Agarwal, learned counsel representing the National Legal Services Authority (NALSA), it is directed that a scheme be prepared under the aegis of NALSA and an affidavit making suggestions on the implementation of the Act, Rules, and the directions be produced before this Court on or before the next date of listing.

The affidavit be filed by the Secretary, NALSA after consultation with learned *Amicus Curiae*, the State Legal Services Authorities, officers of the Central Government, GIC, IRDA, and if needed, the State officers.

The amount of Rs.2,30,000/- (Rupees Two Lakhs Thirty Thousand only) be further released to the learned *Amicus Curiae* who may share the same with other *Amicus* assisting him. The remaining fund position be put before this Court in the office report on the next date of listing.

Re-list the matter on 05<sup>th</sup> January, 2024, at the end of the Board.

**(NIDHI AHUJA)**  
AR-cum-PS

**(VIRENDER SINGH)**  
BRANCH OFFICER